

National Company Law Tribunal

Allahabad Bench

CP NO. 213/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018

NAME OF THE COMPANY: Parag Nath Rai & ors. vs. Prism Industrial complex Ltd
SECTION OF THE COMPANIES ACT: U/S 71(10) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Ashtavin	Adv	Dr	Dr
<u>2.</u>	Rahul Chaudhary	Adv	Pet	Rahul

CP No. 213/ALD/2017

Today, the Petitioner in the present case is unrepresented. However, the counsel for the Respondent Company is present. He informs that he has not received yet a copy of the present Petition.

In the present matter, on a previous occasion, this court pointed out to and by suggesting the Respondent Company to consider the amount due under FDR in respect of the payment of Applicant Nos. 35 & 36 on humanitarian grounds. Because, the Applicant No. 36 is suffering from malignancy and her treatment is going on. While, the applicant no. 35 is husband of the Applicant No.36.

A perusal of the present petition, goes to show that there are some other co-applicants whose requirement on different footing and can be considered in due course as per merits and in accordance with law.

In view of this, the petitioner counsel Sh. Rahul Choudhary is advised to serve a copy of the present petition to the respondent counsel at the earliest and further to furnish details, particulars of the applicant concern, who is undergoing with treatment of malignancy. So that court can consider it and issue appropriate direction in the matter.

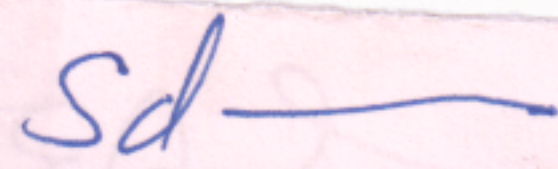
Lateron

Sh. Rahul Chaudhary appears. He is advised to comply with the above given direction.

Matter to be listed on 16th February, 2018.

Date: 18/01/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)